

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 954 of 2020**

**In the matter of:**

**Apundarik Merchants Pvt. Ltd. ....Appellant**

**Vs.**

**Bansidhar Agarwalla & Co. Pvt Ltd. ....Respondent**

**Present:**

**Appellant: Mr. Saikat Sarkar, Mr. Saurav Jain, Mr. Shubhankar  
Agarwala, Advocates.**

**Respondent: Mr. Rajesh Upadhyay, Mr. Shaunak Mitra, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**05.01.2021:** Mr. Shaunak Mitra, Advocate appears for the Respondent and submits that the copy of the appeal paper book has not been served upon him. Learned counsel for the Appellant may provide a complete set of the appeal paper book to him during the course of the day. Learned counsel for the Respondent may file reply-affidavit along with Vakalatnama within three weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 11<sup>th</sup> February, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

AR/g